

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.203 – IA/120(AHM)2022
ITEM No.204 – IA/1056(AHM)2023 in IA/119(AHM)2022
In
CP(IB) 169 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Canara Bank
V/s
Nakoda Ltd

.....Applicant

.....Respondent

Order delivered on 15/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant	:Mr. Arjun Sheth, Advocate a. w. Mr. Rajiv Chawla, Advocate
For the Income Tax	:Ms. Maithili Mehta, Advocate for R-1 and R-2
For the Liquidator	:Mr. Ravindra Kumar Goyal present in person
For the Respondent	:Mr. S. K. Gupta, Advocate for R-3 a. w. Mr. Yash Palan, Legal Consultant as well as Mr. Naresh Gupta, Assistant Director, ED posted at Surat in person

ORDER

IA/120(AHM)2022 & IA/1056(AHM)2023 in IA/119(AHM)2022

In compliance of extended direction dated 05.04.2024, today R-3 has filed its comments across the Bar with a copy to the opposite side. The same is taken on record.

However, cost has not been paid as ordered by this Tribunal. Learned counsel for R-3 requests to move appropriate application qua the cost aspect.

Learned counsel appearing for the State Tax Department submits that learned senior counsel, Mr. Prakash Jani who was here in the morning. Now his case has been called in some other court so he could not be able to join the proceedings. Hence, requests some time for making submission on behalf of the State Tax Department.

Let all the sides are directed to file their written submissions within three days by exchanging with each other.

Re-list these matters for final hearing on 23.04.2024.

-Sd-

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)